

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W.P.(C) No. 2661 of 2016

Most. Gita Devi & Ors. Petitioners
Versus
The State of Jharkhand & Ors. Respondents

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CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)

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For the Petitioners : Mr. Arun Kumar, Advocate
For the Respondents : Mr. Ravi Prakash Mishra, AC to AAG-II
For the Resp. Nos.7-12 Mr. Vijayant Verma, Advocate
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08/ 10.09.2021.

It appears from office note dated 08.09.2021 that defect nos.6 & 8 as pointed out vide stamp reporting dated 16.05.2016 have not been removed.

It appears that the Writ petition was listed before the Lawazima of Joint Registrar (Judicial) on 27.06.2016, but defects had not been removed. Thereafter it was listed before the Lawazima of learned Registrar General on 21.07.2016, but no one appeared on behalf of the petitioners, however, two weeks time was granted to remove the defects, but defects have not been removed.

Considering the same, learned counsel for the petitioners is granted two weeks' time to remove the defects, but with cost of Rs.500/- to be deposited before the Advocate Clerk's Association, Jharkhand High Court, Ranchi as the writ petition has been filed on 17.05.2016.

Put up this case on 29.09.2021.

Let the name of learned counsel, Mr. Atanu Banerjee be deleted by substituting the name of Mr. Sachin Kumar, AAG-II in from the cause-list.

(Kailash Prasad Deo, J.)